

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.4376/2013

New Delhi this the 3rd day of October, 2018

Hon'ble Ms. Nita Chowdhury, Member (A)

Shri Srikant Parjapati,
S/o Shri Subedar Parjapati,
Substitute Khalasi,
Under Chief Electrical Engineer,
Railway Electrification, Katihar - Applicant

(By Advocate: Ms. Meenu Mainee)

VERSUS

Union of India: Through

1. Secretary,
Railway Board,
Ministry of Railways,
Rail Bhawan, New Delhi
2. General Manager,
Northern Railway,
Baroda House, New Delhi
3. General Manager,
Railway Electrification,
Allahabad
4. Chief Project Manager,
Railway Electrification,
Allahabad
5. Deputy Chief Electrical Engineer,
Railway Electrification, Katihar - Respondents

(By Advocate: Mr. Kripa Shankar Prasad)

O R D E R (Oral)

The applicant has filed this Original Application (OA), seeking the following reliefs:-

“8.1 That this Hon’ble Tribunal may graciously be pleased to allow this application and quash the impugned order and direct the respondents to conduct the screening of the applicant and regularize his services from the date from which he was entitled to be regularized i.e. from the date he completed 3 years of service as Bungalow Khalasi and give all consequential benefits.”

2. When the matter is taken up, quite fairly, counsel for the applicant informs that his application for regularization of his services has been considered and an order passed by the respondents.

3. In view of the fact that the limited prayer in this OA has been addressed by the respondents by passing an order, hence nothing remains in this OA and the same is accordingly disposed of.

4. However, liberty is given to the applicant to seek legal remedy available to him subsequently, if so advised, in accordance with law. No costs.

(Nita Chowdhury)
Member (A)

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